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Chhattisgarh Value Added Tax (Amendment) Act, 2007 11 of 2007

[17 August 2007]

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Chhattisgarh Value Added Tax (Amendment) Act, 2007 11 of 2007

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An Act to amend the Chhattisgarh Value Added Tax Act, 2005. Be it enacted by the Chhattisgarh Legislature in the Fifty-eighth Year of the Republic of India as follows :-- * Published in the Chhattisgarh Rajpatra (Asadharan) dated 29-8-2007 Page 486(1).

1. Short Title And Commencement :-

- (1) This Act may be called the Chhattisgarh Value Added Tax (Amendment) Act, 2007.
- (2) It shall come into force from the date of its publication in the Official Gazette.

2. Amendment Of Section 2 :-

In Section 2 of the Chhattisgarh Value Added Tax Act, 2005 (No. 2 of 2005) (hereinafter referred to as the Principal Act),-Explanation (iii) in clause (t) shall be omitted.

3. Amendment Of Schedule I :-

In Schedule 1 of the Principal Act, the entry relating to serial No. 52 shall be omitted.

4. Repeal :-

Chhattisgarh Value Added Tax (Amendment) Ordinance, 2007 (No. 2 of 2007) is hereby repealed.